

SECTION XVII

MATTER FOR : 31.8.2016
Court NO.: special bench
ITEM NO.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CONTEMPT PETITION NOS. 421, 422, 423, 424, 425, 426, 427, 428, 429,
430, 431, 432, 433, 350, 502, 501, 503 AND 547 OF 2014

IN

CIVIL APPEAL NOS. 4831, 4832, 4822, 4824, 4821, 4817, 4836, 4815,
4830, 4819, 4823, 4828, 4820, 4809, 4829, 4818, 4812 AND 4810 OF 2014

Gauri Shankar Prasad Rai Etc. Petitioners

VERSUS

Sh. Sajal Chakraborty Chief Secretary
Government of Jharkhand & Ors Respondents

OFFICE REPORT

The Contempt Petitions above mentioned were listed before the Hon'ble Court on 28th January, 2016, when the Court was pleased to pass the following order:-

"Learned senior counsel for the respondents/alleged contemnors prayed for and is granted two weeks' time to file an affidavit regarding the grievance made out in not giving the promotion to the posts of Superintendent Engineer to the petitioners with reference to the vacancy position in the said posts at the relevant point of time when the petitioners had acquired eligibility of completion of 1 year on the post of Executive Engineer along with 20 years of completed service with reference to the relevant Rules. Learned counsel for the respondents is directed to serve a copy of the said affidavit in advance on the learned counsel for the petitioners. Reply, if any, may be filed by the learned counsel for the petitioners within a week thereafter.

List the matters after three weeks.

It is submitted that Mr. Tapesh K. Singh, Advocate has on 9th February, 2016 again filed affidavit of compliance on behalf of respondents in Contempt Petition Nos. 421, 350, 501, 502 and 503 in CA No. 4831, 4809, 4818, 4829 and 4812 of 2014 along-with application seeking exemption from filing official translation of

annexures which are registered as I.A. No.6 in C.P. NO. 350/14 and I.A. No. 4 in C.P. Nos. 421, 501, 502 and 503/14 .(Copy of affidavit is placed with main contempt paper books).

It is further submitted that Mr. Mohit Kumar Shah, Advocate for the petitioner in Contempt Petition No. 350 in C.A. No. 4809 of 2014 has on 30.08.2016 filed reply to the affidavit of compliance filed by the respondents on 08.02.2016 and the same is being circulated to Hon'ble Court.

The contempt petitions above mentioned are listed before the Hon'ble court with this office report.

DATED THIS THE 30th day of August,2016.

ASSISTANT REGISTRAR

Copy to : Mr. Mohit Kumar Singh, Advocate
Mr. Akhilesh Kumar Pandey, Advocate
Mr. Tapes Kumar Singh, Advocate

ASSISTANT REGISTRAR

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